

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - I

ITEM No.229
CP/19(AHM)2022

Proceedings under Section 73(4) & 76(2) of Co. Act, 2013

IN THE MATTER OF:

Muljibhai Karamshibhai Patel & Anr
V/s
Aditya Ultra Steel Ltd

.....Applicant

.....Respondent

Order delivered on 29/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Chetan Patel, PCS
For the Respondent :Ms. Pragati Bansal, Advocate for Thakkar & Pahwa

ORDER

It is seen that a purshis with additional documents has been filed by the Applicant through E-mode on 29.01.2024 and physical copy was filed on 30.01.2024 with advance copy to the respondent on its e-mail ID. However, copy to the learned counsel for the respondent has not been provided. Let copy of the same also be provided to the learned counsel appearing for the respondent within three days. Let Counter affidavit if any, be filed by the Respondent within two weeks.

Both the parties are also directed to file short synopsis with convenience chart mentioning the facts, considering the reply, rejoinder, issues involved, and point of law therein, citation, if any, in support of their submissions not more than three pages.

Re-list on 02.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)